

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33032/2018
(Arising out of impugned final judgment and order dated 09-03-2017
in PIL No. 67617/2014 passed by the High Court of Judicature At
Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 07-01-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Dr. Rajiv Dhawan, Sr. Adv.
Mr. Arjun Harkauli, AOR
Ms. Arunima Bishnoi, Adv.
Mr. Anshuman G., Adv.

For Respondent(s) Mr. Rohit K. Singh, AOR
Ms. Deepika Kalia, Adv.

M/s Parekh & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

As prayed, M/s Parekh & Co. be discharged from the caveat
entered on behalf of respondent No. 1.

Mr. Rohit K. Singh, learned counsel for respondent No. 1,
appeared and the service of notice is waived.

We make it clear that insofar as the contempt petition pending
before the High Court is concerned, the High Court is free to
proceed with that matter.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER